

MINUTES OF THE MEETING No. 33/09 dated 19.11.2008(Held on 12/11/2007)UNDER THE CHAIRMANSHIP OF Shri S.K. Prasad, Addl.DGFT.

The 33/09 meeting of Advance Licensing Committee was dated 19.11.2008(held on 12/11/08) under the Chairmanship of Shri S.K. Prasad, Addl. DGFT.

Case No C-13 NC No.33/09 Dated 19.11.08	M/s. Vinati Organics Ltd, Mumbai F.No.01/83/162/12 /AM07/DES-IV
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC (Ch. Div.). Accordingly the case may be re-listed on 10.12.2008

Case No M-313 NC No.33/09 Dated 19.11.08	M/s. Indokem Ltd, Mumbai F.No.01/82/50/550 /AM04/DES-IV RLA F.No03/24/40/1948/AM03 Lic.No. 0310223214 dated 5.9.2003
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/145/2003/Ch.III dated 1.3.2005 and decided to approve this case on repeat basis as under:-

Export Item	Qty.	Import Item	Qty.
Vat Red 13 MD (Indonon Red 6B MD) (Dye content 33%)	1 Kg	1. 1-Amino Anthraquinone 2. Diethyl Sulphate 3. Caustic Potash Flakes 4. Methanol 5. Trichloro Benzene 6. Sodium Ligno Sulphate 7. Caustic Soda Lye (100% basis)	0.604 Kg 0.687 Kg 2.040 Kg 1.264 Kg 0.745 Kg 0.660 Kg 0.486 Kg

		8. Soda Ash	0.633 Kg
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RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-314 NC No.33/09 Dated 19.11.08	M/s. Indokem Ltd, Mumbai F.No.01/82/50/709 /AM06/DES-IV RLA F.No03/94/40/479/AM06 Lic.No. 0310349373 dated 28/9/05
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/145/2003/Ch.II dated 28.11.2005 and decided to approve this case on repeat basis as under:-

Export Item	Qty.	Import Item	Qty.
Vat Brown 57 CDP (Indonon Brown DY CDP)	1 Kg	1. Naphthalene Tetra Carboxylic Acid 2. Aceto Phenatidine 3. Ortho Phenylene Diamine 4. Acetic Acid (Glacial) 5. Caustic Soda Lye(100% basis) 6. Caustic Potash Flakes	0.702 Kg 0.670 Kg 0.274 Kg 4.300 Kg 0.351 Kg 0.760 Kg

The above norms are fixed insuperssion of NC Meeting No.28/82 ALC 1/2005 dated 26/10/2005 Case No.31/28/82-ALC 1/2005.

Case No M-315 NC No.33/09 Dated 19.11.08	M/s. Kajaria Ceramics Ltd . Delhi F.No.01/83/50/1402 /AM08/DES-IV RLA F.No05/24/40/560/AM08 Lic.No. 0510210908 dated 22/10/07
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The Committee considered the case as per agenda. The Committee considered the request of the firm and decided to amend the import item No. 6 mentioned in the minutes of the M.No.7/83 ALC 1/2008 dated 14/5/2008 in Case No.33/30/83 ALC-I /2007, as under:-

Item of Import

6. CMC MM3 (Carbocel)

Qty – As applied for

Other items mentioned in the minutes of the M.No.7/83 ALC 1/2008 dated 14/5/2008 in Case No.33/30/83 ALC-I /2007 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-316 NC No.33/09 Dated 19.11.08	M/s. Asha Penn Colour (P) Ltd, Mumbai F.No.01/83/50/2019 /AM08/DES-IV RLA F.No03/94/40/927/AM08 Lic.No. 0310453631 dated 11/12/07
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The Committee considered the case as per agenda. The Committee considered the request of the firm and decided to amend the export item and import item mentioned in the minutes of the M.No.50/83 ALC 1/2007 dated 19/3/2008 in Case No.211/46/83 ALC-I /2007, as under:-

Item of export

1. Nitro Cellulose Pigment chips(containing Nitro Cellulose Resin 14400 kg. Organic/Inorganic Pigment 18000 kg. and Acetyl Tributyl Citrate Plasticizer 3600 kg)
2. Polyamide Pigment Chips(Containing Resin namely Polyamide Resin 1250 kg. Organic/Inorganic Pigment 1250 kg)

Item of Import

Acrylic Resin – 204 Kg

Other items mentioned in the minutes of the M.No.50/83 ALC 1/2007 dated 19/3/2008 in Case No.211/46/83 ALC-I /2007 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 33/83-ALC1/2008 **MEETING DATE** : 12.11.2008

1	Case No.: 46/13/87-ALC1/2005	Party Name:ARIES AGRO-VET INDUSTRIES LTD.,	Meet No/Date:33/83-ALC1/2008 12.11.2008	Status: Case Deferred
	HQ File :01/87/050/00300/AM06/	RLA File :03/94/040/00225/AM06/	Lic.No/Date:0310334240 14.06.2005	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Deptt. of Fertilizer to the D.O. reminder dated 21/10/2008 issued by this office. Accordingly the case may be re-listed on 10.12.2008.			

2	Case No.: 43/46/83-ALC1/2007	Party Name:HF METAL ART PVT. LTD.,	Meet No/Date:33/83-ALC1/2008 12.11.2008	Status: Case Deferred
	HQ File :01/83/050/01851/AM08/	RLA File :13/24/040/00014/AM07/	Lic.No/Date:1310022526 30.08.2006	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks the Committee. Accordingly the case may be re-listed on 10.12.2008			

3	Case No.: 18/31/82-ALC1/2006	Party Name:LIBERTY PHOSPHATE LIMITED	Meet No/Date:33/83-ALC1/2008 12.11.2008	Status: Case Deferred
	HQ File :01/82/050/00916/AM07/	RLA File :03/95/040/00738/AM07/	Lic.No/Date:0310399229 13.09.2006	Defer Date:17.12.2008

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.12.2008

4	Case No.:24/27/82-ALC1/2006	Party Name:JINDAL WOOD PRODUCTS (P) LTD	Meet No/Date:33/83-ALC1/2008 12.11.2008	Status:Case Deferred
	HQ File :01/82/050/00918/AM07/	RLA File :05/24/040/00397/AM07/	Lic.No/Date:0510190745 13.09.2006	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 10.12.2008			

5	Case No.:28/32/82-ALC1/2006	Party Name:HINDUSTAN LEVER LIMITED	Meet No/Date:33/83-ALC1/2008 12.11.2008	Status:Case Deferred
	HQ File :01/82/050/01116/AM07/	RLA File :03/94/040/00671/AM07/	Lic.No/Date:0310403037 09.10.2006	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the PNG. Accordingly the case may be re-listed on 10.12.2008			

6	Case No.:18/46/82-ALC1/2006	Party Name:FLORALE (INDIA) PVT. LTD.,	Meet No/Date:33/83-ALC1/2008 12.11.2008	Status:Case Deferred
	HQ File :01/82/050/01580/AM07/	RLA File :07/24/040/00695/AM07/	Lic.No/Date:0710049625 18.01.2007	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SS1). Accordingly the case may be re-listed on 10.12.2008			

7	Case No.:5/2/82-ALC1/2007	Party Name:GUJARAT BORON DERIVATIVES PVT. LTD	Meet No/Date:33/83-ALC1/2008 12.11.2008	Status:Case Approved
	HQ File :01/82/050/01729/AM07/	RLA File :34/24/040/00272/AM07/	Lic.No/Date:3410018221 01.03.2007	Defer Date:
	Decision : The Committee considered the case as per agenda. Deptt. of Fertilizer vide their letter No. 11017/62/2008-M&E dated 17/11/2008 stated that the item of export is not fertilizer. Accordingly the Committee in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/137/2004-Ch-II dated 17.8.2007 decided to approve this case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Di sodium Ocraborate Tetrahydrate (Di Sodium	1 Kg	Borax Pentahydrate (Borax Pentahydrate is Coarse Crystline	0.743 Kg

Octaborate Tetrahydrate is fine white spray dried powder with low bulk density)		Powder Having Bulk Density Close to 1 GM/CC	
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

8	Case No.: 11/3/83-ALC1/2007	Party Name:SPECTRUM INTERNATIONAL	Meet No/Date:33/83-ALC1/2008 12.11.2008	Status: Case Deferred
	HQ File :01/83/050/01347/AM07/	RLA File :03/95/040/01518/AM07/	Lic.No/Date:0310423322 15.03.2007	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSi). Accordingly the case may be re-listed on 10.12.2008			

9	Case No.: 482/24/83-ALC1/2007	Party Name:GUJARAT BORON DERIVATIVES PVT. LTD	Meet No/Date:33/83-ALC1/2008 12.11.2008	Status: Case Approved
	HQ File :01/83/050/00008/AM08/	RLA File :34/24/040/00297/AM07/	Lic.No/Date:3410018451 30.03.2007	Defer Date:
	Decision : The Committee considered the case as per agenda. Deptt. of Fertilizer vide their letter No. 11017/62/2008-M&E dated 17/11/2008 stated that the item of export is not fertilizer. Accordingly the Committee in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/137/2004-Ch-II dated 17.8.2007 decided to approve this case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Di sodium Octaborate Tetrahydrate (Di Sodium Octaborate Tetrahydrate is fine white spray dried powder with low bulk density)	1 Kg	Borax Pentahydrate (Borax Pentahydrate is Coarse Crystalline Powder Having Bulk Density Close to 1 GM/CC	0.743 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.: 71/19/83-ALC1/2007	Party Name:ASSOCIATE EXPORTS.	Meet No/Date:33/83-ALC1/2008	Status: Case
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10			12.11.2008	Deferred
	HQ File :01/83/050/00597/AM08/	RLA File :03/94/040/00239/AM08/	Lic.No/Date:0310432998 18.06.2007	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 10.12.2008			

11	Case No.:763/24/83-ALC1/2007	Party Name:GUJARAT BORON DERIVATIVES PVT. LTD	Meet No/Date:33/83-ALC1/2008 12.11.2008	Status:Case Approved							
	HQ File :01/83/050/00697/AM08/	RLA File :34/24/040/00058/AM08/	Lic.No/Date:3410019175 11.07.2007	Defer Date:							
	Decision : The Committee considered the case as per agenda. Deptt. of Fertilizer vide their letter No. 11017/62/2008-M&E dated 17/11/2008 stated that the item of export is not fertilizer. Accordingly the Committee in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/137/2004-Ch-II dated 17.8.2007 decided to approve this case as under:-										
	<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Di sodium Octaborate Tetrahydrate (Di Sodium Octaborate Tetrahydrate is fine white spray dried powder with low bulk density)</td><td>1 Kg</td><td>Borax Pentahydrate (Borax Pentahydrate is Coarse Crystalline Powder Having Bulk Density Close to 1 GM/CC</td><td>0.743 Kg</td></tr></table>				Export Item	Qty.	Import Item	Qty.	Di sodium Octaborate Tetrahydrate (Di Sodium Octaborate Tetrahydrate is fine white spray dried powder with low bulk density)	1 Kg	Borax Pentahydrate (Borax Pentahydrate is Coarse Crystalline Powder Having Bulk Density Close to 1 GM/CC
Export Item	Qty.	Import Item	Qty.								
Di sodium Octaborate Tetrahydrate (Di Sodium Octaborate Tetrahydrate is fine white spray dried powder with low bulk density)	1 Kg	Borax Pentahydrate (Borax Pentahydrate is Coarse Crystalline Powder Having Bulk Density Close to 1 GM/CC	0.743 Kg								
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.											

12	Case No.:868/24/83-ALC1/2007	Party Name:SURYA INTERNATIONAL	Meet No/Date:33/83-ALC1/2008 12.11.2008	Status:Case Deferred
	HQ File :01/83/050/00870/AM08/	RLA File :08/24/040/00105/AM08/	Lic.No/Date:0810066289 01.08.2007	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSI). Accordingly the case may be re-listed on 10.12.2008			

	Case No.:951/24/83-ALC1/2007	Party Name:GEMWOOD A DIVISION OF GMD INTERNATIONAL	Meet No/Date:33/83-ALC1/2008 12.11.2008	Status:Case Deferred
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13	HQ File :01/83/050/00967/AM08/	RLA File :10/24/040/00098/AM08/	Lic.No/Date:1010027139 16.08.2007	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 10.12.2008			

14	Case No.:992/24/83-ALC1/2007	Party Name:SAUDAGAR INTERNATIONAL EXPORTS	Meet No/Date:33/83-ALC1/2008 12.11.2008	Status:Case Deferred
	HQ File :01/83/050/01010/AM08/	RLA File :32/24/040/00023/AM08/	Lic.No/Date:3210036031 23.08.2007	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 10.12.2008			

15	Case No.:350/23/85-ALC3/2007	Party Name:HITACHI-KK MANUFACTURING CO	Meet No/Date:33/83-ALC1/2008 12.11.2008	Status:Case Deferred
	HQ File :01/85/050/00065/AM08/	RLA File :02/24/040/00148/AM08/	Lic.No/Date:0210103469 23.08.2007	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSI). Accordingly the case may be re-listed on 10.12.2008			

16	Case No.:149/46/83-ALC1/2007	Party Name:IMPACT SAFETY GLASS WORKS P LTD	Meet No/Date:33/83-ALC1/2008 12.11.2008	Status:Case Deferred
	HQ File :01/83/050/01957/AM08/	RLA File :07/24/040/00386/AM08/	Lic.No/Date:0710053085 28.08.2007	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 22/10/2008 and decided to defer consideration of the case for four weeks. The Committee also decided to forward the application to TA(DIPP). Accordingly the case may be re-listed on 10.12.2008.			

17	Case No.:17/26/85-ALC3/2007	Party Name:GOA GLASS FIBRE LIMITED	Meet No/Date:33/83-ALC1/2008 12.11.2008	Status:Case Deferred
	HQ File :01/85/050/00085/AM08/	RLA File :17/24/040/00059/AM08/	Lic.No/Date:1710001769 21.09.2007	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to call for Central Excise Data duly certified by the Central Excise Department. Accordingly the firm has been requested to provide the Central Excise Data vide letter dated 8/11/2008. Accordingly the case may be re-listed on			

10.12.2008.

18	Case No.: 58/29/83-ALC1/2007	Party Name:HILLWOOD FURNITURE PRIVATE LIMITED	Meet No/Date:33/83-ALC1/2008 12.11.2008	Status: Case Deferred
	HQ File :01/83/050/01323/AM08/	RLA File :10/24/040/00124/AM08/	Lic.No/Date:1010027606 10.10.2007	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 10.12.2008			

19	Case No.: 4/30/85-ALC3/2007	Party Name:MASKOT INTERNATIONAL	Meet No/Date:33/83-ALC1/2008 12.11.2008	Status: Case Deferred
	HQ File :01/85/050/00108/AM08/	RLA File :31/24/040/00249/AM08/	Lic.No/Date:3110031267 23.10.2007	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the M/o Steel. Accordingly the case may be re-listed on 10.12.2008			

20	Case No.: 40/32/83-ALC1/2007	Party Name:PATEL WOOD SYNDICATE	Meet No/Date:33/83-ALC1/2008 12.11.2008	Status: Case Deferred
	HQ File :01/83/050/01462/AM08/	RLA File :03/95/040/00745/AM08/	Lic.No/Date:0310448496 31.10.2007	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 10.12.2008			

21	Case No.: 11/9/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:33/83-ALC1/2008 12.11.2008	Status: Case Approved
	HQ File :01/83/050/00183/AM09/	RLA File :10/24/040/00165/AM08/	Lic.No/Date:1010028446 10.01.2008	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments Letter No.MD/FNM/03/08 dt. 4.11.2008 offered by them that the weighted average yield comes to 3.448% whereas the firm has applied at 5% yield, the Committee decided to approve the case at 5% yield as under:-			
Item of Export		Qty	Item of Import	Qty
Oleoresin Sage		800.000 Kg	Sage	16.000 MT

This decision is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

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Case No.:17/9/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:33/83-ALC1/2008 12.11.2008	Status:Case Approved
HQ File :01/83/050/00189/AM09/	RLA File :10/24/040/00193/AM08/	Lic.No/Date:1010028956 29.02.2008	Defer Date:
Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments Letter No.MD/FN P/03/08 dt. 21.10.2008 offered by them that the weighted average yield comes to 9.32% whereas the firm has applied at 10% yield, the Committee decided to approve the case at 10% yield as under:-			
Item of Export	Qty	Item of Import	Qty
Oleoresin Black Pepper	10000.000 Kg	Light Black Pepper (Light Berries)	100.000 MT
This decision is applicable for this licence only.			
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

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Case No.:18/9/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:33/83-ALC1/2008 12.11.2008	Status:Case Approved
HQ File :01/83/050/00190/AM09/	RLA File :10/24/040/00194/AM08/	Lic.No/Date:1010028958 29.02.2008	Defer Date:
Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments Letter No.MD/FN P/03/08 dt. 7.11.2008 offered by them that the weighted average yield comes to 9.05% whereas the firm has applied at 10% yield, the Committee decided to approve the case at 10% yield as under:-			
Item of Export	Qty	Item of Import	Qty
Oleoresin Black Pepper	10000.000 Kg	Light Black Pepper (Light Berries)	100.000 MT
This decision is applicable for this licence only.			
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No.:84/9/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:33/83-ALC1/2008 12.11.2008	Status:Case Approved
HQ File :01/83/050/00256/AM09/	RLA File :10/24/040/00204/AM08/	Lic.No/Date:1010029033 10.03.2008	Defer Date:
Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments Letter No.MD/FNM/01/08 dt. 15.10.2008 offered by them that the weighted average yield comes to 02.08% whereas the firm has applied at 03.5% yield, the Committee decided to approve the case at 03.5% yield as under:-			
Item of Export	Qty	Item of Import	Qty
Oleoresin Oregano	875.000 Kg	Sage	25.000 MT
This decision is applicable for this licence only.			
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No.:73/9/83-ALC1/2008	Party Name:CANTRONICS OFFICE EQUIPMENTS PVT.LTD.,	Meet No/Date:33/83-ALC1/2008 12.11.2008	Status:Case Approved
HQ File :01/83/050/00245/AM09/	RLA File :03/94/040/01279/AM08/	Lic.No/Date:0310464582 12.03.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their Nil dated 12.11.2008 and decided to approve this case as under:-			
Export item	Quantity	Import Item	Quantity
Thermal Transfer Paper in Assorted sizes (GSM 57.71%+/-10%)	2000000 Kg	1. Uncoated Paper (GSM 45+/-10%)	2200000 Kg
		2. Raw material for Primer Coating Acrylic Dispersant	57.652 Kg
		3. Calcined Clay	
		4. Surfactant	14259.0 Kg
		5. Polyvinyl Alcohol	8.58 Kg
		6. Acrylic Emulsion (50+/-2% solids)	570.37 Kg
		7. Raw Material for Direct Coating Color Former	1140.74 Kg
		8. Sensitizer	1094.4 Kg
		9. Silicone Dispersant (40+/-2% solids)	
		10. Precipitated Calcium Carbonate	2635.5 Kg
		11. Alginate	205.18 Kg

		12. Lubricants for coating (32+/-2% solids) 13. Optical Brightener (10+/-2% solids) 14. Acrylic Emulsion (50+/-2% solids) 15. Color Developer 16. Polyvinyl Alcohol 17. Alumimium Silicate	1789.6 Kg 118.55 Kg 2097.47 Kg 765.57 Kg 3317.2 Kg 2234.2 Kg 1083.0 Kg 178.6 Kg	
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

26	Case No.:48/9/83-ALC1/2008	Party Name:RAJ BORAX LTD	Meet No/Date:33/83-ALC1/2008 12.11.2008	Status:Case Deferred
	HQ File :01/83/050/00220/AM09/	RLA File :03/95/040/01216/AM08/	Lic.No/Date:0310465786 19.03.2008	Defer Date:12.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the M/o Fertilizer . Accordingly the case may be re-listed on 10.12.2008			

27	Case No.:58/9/83-ALC1/2008	Party Name:HI-TECH OFFICE SYSTEMS	Meet No/Date:33/83-ALC1/2008 12.11.2008	Status:Case Deferred
	HQ File :01/83/050/00230/AM09/	RLA File :03/94/040/01151/AM08/	Lic.No/Date:0310466025 25.03.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 10.12.2008.			

28	Case No.:82/9/83-ALC1/2008	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:33/83-ALC1/2008 12.11.2008	Status:Case Deferred
	HQ File :01/83/050/00254/AM09/	RLA File :03/94/040/01343/AM08/	Lic.No/Date:0310466719 31.03.2008	Defer Date:17.12.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 10.12.2008.

29	Case No.: 52/9/83-ALC1/2008	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:33/83-ALC1/2008 12.11.2008	Status: Case Deferred
	HQ File :01/83/050/00224/AM09/	RLA File :03/95/040/01262/AM08/	Lic.No/Date:0310467137 02.04.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.12.2008			

30	Case No.: 56/9/83-ALC1/2008	Party Name:TYTAN ORGANICS PVT. LTD.,	Meet No/Date:33/83-ALC1/2008 12.11.2008	Status: Case Deferred
	HQ File :01/83/050/00228/AM09/	RLA File :03/95/040/01243/AM08/	Lic.No/Date:0310467652 08.04.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.12.2008			

31	Case No.: 17/11/83-ALC1/2008	Party Name:FRIENDS TIMBER PVT. LTD.	Meet No/Date:33/83-ALC1/2008 12.11.2008	Status: Case Deferred
	HQ File :01/83/050/00287/AM09/	RLA File :03/94/040/00074/AM09/	Lic.No/Date:0310468672 17.04.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 10.12.2008			

32	Case No.: 90/9/83-ALC1/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:33/83-ALC1/2008 12.11.2008	Status: Transferred to Different Section
	HQ File :01/83/050/00262/AM09/	RLA File :35/21/040/00022/AM09/	Lic.No/Date:3510023523 15.05.2008	Defer Date:12.11.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-II (DES-II) alongwith RLA, Madurai letter No.35/21/40/22/AM09/4946 dated 6/11/2008 .			

33	Case No.: 14/21/83-ALC1/2008	Party Name:PRAGATI HIGHTECH PRODUCTS PVT. LTD.,	Meet No/Date:33/83-ALC1/2008 12.11.2008	Status: Case Deferred
	HQ File :01/83/050/00655/AM09/	RLA File :33/24/040/00001/AM09/	Lic.No/Date:3310011135	Defer

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L issued on 22.10.08 by this office. Accordingly the case may be re-listed on 10.12.2008.

Case No.:9/13/83-ALC1/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:33/83-ALC1/2008 12.11.2008	Status:Case Approved
HQ File :01/83/050/00360/AM09/	RLA File :05/24/040/00799/AM08/	Lic.No/Date:0510221995 12.06.2008	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/7/2003/Ch.III dated 20.4.2004 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Brake Fluid containing: Diethylene Glycol Mono Ethyl Ether 18% Min. Triethylene glycol monoethyl ether 38% min. Diethylene glycol 20% min.	1 MT	1. Denatured Ethyl Alcohol 90% 2. Diethylene Glycol 3. Triethyl Amine 4. Sodium Nitrate 5. Butylated Hydroxy Toluene 6. Benzotriazole 7. Borax	182 Kg 203 Kg 2.76 Kg 2.00 Kg 1.00 Kg 1.00 Kg 2.00 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:4/17/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:33/83-ALC1/2008 12.11.2008	Status:Case Approved
HQ File :01/83/050/00524/AM09/	RLA File :10/24/040/00030/AM09/	Lic.No/Date:1010030158 10.07.2008	Defer Date:

Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments Letter No.MD/FN P/03/Kan/08 dt. 4.11.2008 offered by them that the weighted average yield comes to 9.28% whereas the firm has applied at 10% yield, the Committee decided to approve the case at 10% yield as under:-

Item of Export	Qty	Item of Import	Qty
Oleoresin Black Pepper	10000.000 Kg	Light Black Pepper (Light Berries)	100.000 MT

This decision is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

36	Case No.:5/17/83-ALC1/2008	Party Name:GEMWOOD A DIVISION OF GMD INTERNATIONAL	Meet No/Date:33/83-ALC1/2008 12.11.2008	Status:Case Deferred
	HQ File :01/83/050/00525/AM09/	RLA File :10/24/040/00039/AM09/	Lic.No/Date:1010030159 10.07.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 10.12.2008			

38	Case No.:7/17/83-ALC1/2008	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:33/83-ALC1/2008 12.11.2008	Status:Case Deferred
	HQ File :01/83/050/00527/AM09/	RLA File :05/24/040/00243/AM09/	Lic.No/Date:0510223728 11.07.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 10.12.2008.			

39	Case No.:9/17/83-ALC1/2008	Party Name:LUCKY FORMS PVT. LTD.,	Meet No/Date:33/83-ALC1/2008 12.11.2008	Status:Case Deferred
	HQ File :01/83/050/00529/AM09/	RLA File :03/95/040/00322/AM09/	Lic.No/Date:0310478332 11.07.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 10.12.2008.			

37	Case No.:11/17/83-ALC1/2008	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:33/83-ALC1/2008 12.11.2008	Status:Case Deferred
	HQ File :01/83/050/00531/AM09/	RLA File :03/94/040/00354/AM09/	Lic.No/Date:0310478426 11.07.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.12.2008			

40	Case No.:15/18/83-ALC1/2008	Party Name:RUSHIL DECOR LTD.	Meet No/Date:33/83-ALC1/2008 12.11.2008	Status:Case Deferred
	HQ File :01/83/050/00546/AM09/	RLA File :08/24/040/00077/AM09/	Lic.No/Date:0810073363 17.07.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks since no hard			

copy of application received from RLA. RLA has been requested vide letter dated 15/10/2008 for provide copy of the application.. Accordingly the case may be re-listed on 10.12.2008.

41	Case No.:1/21/83-ALC1/2008	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:33/83-ALC1/2008 12.11.2008	Status:Case Deferred
	HQ File :01/83/050/00642/AM09/	RLA File :10/24/040/00060/AM09/	Lic.No/Date:1010030447 06.08.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 10.12.2008.			

42	Case No.:7/21/83-ALC1/2008	Party Name:BA YER CROPS SCIENCE LIMITED	Meet No/Date:33/83-ALC1/2008 12.11.2008	Status:Case Deferred
	HQ File :01/83/050/00648/AM09/	RLA File :03/94/040/00454/AM09/	Lic.No/Date:0310481530 06.08.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for weeks for wants of comments from the Deptt. of C&PC (Chem.Div) . Accordingly the case may be re-listed on 10.12.2008.			

43	Case No.:10/21/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:33/83-ALC1/2008 12.11.2008	Status:Case Deferred
	HQ File :01/83/050/00651/AM09/	RLA File :05/24/040/00272/AM09/	Lic.No/Date:0510225102 07.08.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L issued on 27.10.08 by this office. Accordingly the case may be re-listed on 10.12.2008.			

44	Case No.:15/21/83-ALC1/2008	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:33/83-ALC1/2008 12.11.2008	Status:Case Deferred
	HQ File :01/83/050/00656/AM09/	RLA File :02/24/040/00124/AM09/	Lic.No/Date:0210115881 08.08.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 10.12.2008.			

45	Case No.:17/21/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:33/83-ALC1/2008 12.11.2008	Status:Case Deferred
	HQ File :01/83/050/00658/AM09/	RLA File :10/24/040/00035/AM09/	Lic.No/Date:1010030508 08.08.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for weeks for wants of comments			

from Spices Board. Accordingly the case may be re-listed on 10.12.2008.

46	Case No.:18/21/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:33/83-ALC1/2008 12.11.2008	Status:Case Deferred
	HQ File :01/83/050/00659/AM09/	RLA File :10/24/040/00038/AM09/	Lic.No/Date:1010030511 08.08.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 10.12.2008.			

47	Case No.:19/21/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:33/83-ALC1/2008 12.11.2008	Status:Case Deferred
	HQ File :01/83/050/00660/AM09/	RLA File :10/24/040/00031/AM09/	Lic.No/Date:1010030532 11.08.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 10.12.2008.			

48	Case No.:20/21/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:33/83-ALC1/2008 12.11.2008	Status:Case Deferred
	HQ File :01/83/050/00661/AM09/	RLA File :10/24/040/00032/AM09/	Lic.No/Date:1010030533 11.08.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 10.12.2008.			

49	Case No.:21/21/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:33/83-ALC1/2008 12.11.2008	Status:Case Deferred
	HQ File :01/83/050/00662/AM09/	RLA File :10/24/040/00033/AM09/	Lic.No/Date:1010030534 11.08.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 10.12.2008.			

50	Case No.:22/21/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:33/83-ALC1/2008 12.11.2008	Status:Case Deferred
	HQ File :01/83/050/00663/AM09/	RLA File :10/24/040/00034/AM09/	Lic.No/Date:1010030536 11.08.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 10.12.2008.			

51	Case No.:23/21/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:33/83-ALC1/2008 12.11.2008	Status:Case Deferred
	HQ File :01/83/050/00664/AM09/	RLA File :10/24/040/00036/AM09/	Lic.No/Date:1010030538 11.08.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 10.12.2008.			

52	Case No.:24/21/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:33/83-ALC1/2008 12.11.2008	Status:Case Deferred
	HQ File :01/83/050/00665/AM09/	RLA File :10/24/040/00037/AM09/	Lic.No/Date:1010030539 11.08.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 10.12.2008.			

53

Case No.:25/21/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:33/83-ALC1/2008 12.11.2008	Status:Case Approved
HQ File :01/83/050/00666/AM09/	RLA File :09/24/040/00112/AM09/	Lic.No/Date:0910035008 11.08.2008	Defer Date:
Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 12.11.2008 the Committee decided to approve the case with 10% wastage instead of 58% asked for by the firm and approved this case as under:-			
Item of Export	Qty	Item of Import	Qty
Bible Printing Paper	100 MT	1. Wood Pulp 2. Titanium Dioxide 3. Precipitated Calcium Carbonate 4. Starch 5. Kraft Paper/Wrapper	129.45 MT 4.03 MT 37.24 MT 6.438 Kg As pre packaging policy
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No.:29/21/83-ALC1/2008	Party Name:JOHNSON MATTHEY CHEMICALS INDIA PVT. LTD.	Meet No/Date:33/83-ALC1/2008 12.11.2008	Status:Case Approved
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HQ File :01/83/050/00670/AM09/

RLA File :03/94/040/00181/AM09/

Lic.No/Date:0310482121
11.08.2008

Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/60/2006/Ch.III dated 19.6.2007 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Nickel Catalyst Containing Ni 23.0 ± 1% & Hydrogenated Palm Stearine 60% ± 2%	1 kg.	1. Nickel Metal/Nickel Sulfate/Spent Nickel Catalyst (100% Nickel basis 2. Hydrogenated Palm Stearine	0.236 Kg 0.638 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

55	Case No.:31/21/83-ALC1/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:33/83-ALC1/2008 12.11.2008	Status:Case Deferred
	HQ File :01/83/050/00672/AM09/	RLA File :03/95/040/00361/AM09/	Lic.No/Date:0310482321 12.08.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Mimistry of Mines. Accordingly the case may be re-listed on 10.12.2008.			

56

Case No.:3/25/83-ALC1/2008	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:33/83-ALC1/2008 12.11.2008	Status:Case Approved
HQ File :01/83/050/00752/AM09/	RLA File :17/24/040/00053/AM09/	Lic.No/Date:1710002152 05.09.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/11/2007/Ch.II dated 23.10.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Ethoxylated Alcohol 2 Lauryl Myristyl Alcohol 2 moles ethoxylate	1 kg.	1. Lauryl Myristyl Alcohol (CO 1214) 2. Ethylene Oxide	0.692 Kg 0.317 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

57	Case No.:4/25/83-ALC1/2008	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:33/83-ALC1/2008 12.11.2008	Status:Case Deferred
	HQ File :01/83/050/00753/AM09/	RLA File :03/95/040/00504/AM09/	Lic.No/Date:0310485558 08.09.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.12.2008			

58	Case No.:5/25/83-ALC1/2008	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:33/83-ALC1/2008 12.11.2008	Status:Case Deferred
	HQ File :01/83/050/00754/AM09/	RLA File :03/95/040/00429/AM09/	Lic.No/Date:0310485564 08.09.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.12.2008			

59	Case No.:6/25/83-ALC1/2008	Party Name:DILIP KUMAR BUBNA	Meet No/Date:33/83-ALC1/2008 12.11.2008	Status:Case Deferred
	HQ File :01/83/050/00755/AM09/	RLA File :02/24/040/00139/AM09/	Lic.No/Date:0210117155 09.09.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. Accordingly the case may be re-listed on 10.12.2008.			

60	Case No.:23/21/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:33/83-ALC1/2008 12.11.2008	Status:Case Deferred
	HQ File :01/83/050/00759/AM09/	RLA File :10/24/040/00074/AM09/	Lic.No/Date:1010030918 10.09.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 10.12.2008.			

61	Case No.:13/25/83-ALC1/2008	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:33/83-ALC1/2008 12.11.2008	Status:Case Deferred
	HQ File :01/83/050/00762/AM09/	RLA File :03/94/040/00499/AM09/	Lic.No/Date:0310485857 10.09.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.12.2008.			

62	Case No.:7/25/83-ALC1/2008	Party Name:BAKER OIL TREATING (I) LTD.,	Meet No/Date:33/83-ALC1/2008 12.11.2008	Status:Approved
	HQ File :01/83/050/00756/AM09/	RLA File :03/94/040/00489/AM09/	Lic.No/Date:0310485838 10.09.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/112/2007/Ch.III dated 23.10.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	1) Process Additive 7335 Antimony Penta – oxide 25% concentrated	1 kg.	1. Antimony Trioxide	0.210 kg.
	2) Process Additive BOPI 7330 Antimony Penta-oxide 18% concentrated	1 Kg	1. Antimony Trioxide	0.151 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

63	Case No.:8/25/83-ALC1/2008	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:33/83-ALC1/2008 12.11.2008	Status:Case Deferred
	HQ File :01/83/050/00757/AM09/	RLA File :03/94/040/00557/AM09/	Lic.No/Date:0310485846 10.09.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 10.12.2008.			

64	Case No.:1/33/83-ALC1/2008	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:33/83-ALC1/2008 12.11.2008	Status:Case Deferred
	HQ File :01/83/050/00947/AM09/	RLA File :03/94/040/00724/AM09/	Lic.No/Date:0310492365 31.10.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.12.2008			

Case No.:2/33/83-ALC1/2008	Partv Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:33/83-ALC1/2008	Status:Case
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65			12.11.2008	Deferred
	HQ File :01/83/050/00948/AM09/	RLA File :02/24/040/00187/AM09/	Lic.No/Date:0210119101 31.10.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 10.12.2008			

66	Case No.:3/33/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:33/83-ALC1/2008 12.11.2008	Status:Case Deferred
	HQ File :01/83/050/00949/AM09/	RLA File :05/24/040/00407/AM09/	Lic.No/Date:0510230211 03.11.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 10.12.2008			

67	Case No.:4/33/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:33/83-ALC1/2008 12.11.2008	Status:Case Deferred
	HQ File :01/83/050/00950/AM09/	RLA File :05/24/040/00438/AM09/	Lic.No/Date:0510230212 03.11.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 10.12.2008			

68	Case No.:5/33/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:33/83-ALC1/2008 12.11.2008	Status:Case Deferred
	HQ File :01/83/050/00951/AM09/	RLA File :05/24/040/00452/AM09/	Lic.No/Date:0510230214 03.11.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 10.12.2008			

69	Case No.:6/33/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:33/83-ALC1/2008 12.11.2008	Status:Case Deferred
	HQ File :01/83/050/00952/AM09/	RLA File :05/24/040/00467/AM09/	Lic.No/Date:0510230218 03.11.2008	Defer Date:17.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 10.12.2008			

	Case No.:7/33/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:33/83-ALC1/2008 12.11.2008	Status:Case Deferred

70	HQ File :01/83/050/00953/AM09/	RLA File :05/24/040/00379/AM09/	Lic.No/Date:0510230219 03.11.2008	Defer Date:17.12.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 10.12.2008				

71	Case No.:8/33/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:33/83-ALC1/2008 12.11.2008	Status:Case Deferred
	HQ File :01/83/050/00954/AM09/	RLA File :05/24/040/00433/AM09/	Lic.No/Date:0510230223 03.11.2008	Defer Date:17.12.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 10.12.2008				

72	Case No.:9/33/83-ALC1/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:33/83-ALC1/2008 12.11.2008	Status:Case Deferred
	HQ File :01/83/050/00955/AM09/	RLA File :05/24/040/00526/AM08/	Lic.No/Date:0510230293 04.11.2008	Defer Date:17.12.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.12.2008				

73	Case No.:10/33/83-ALC1/2008	Party Name:GUJARAT BORON DERIVATIVES PVT. LTD	Meet No/Date:33/83-ALC1/2008 12.11.2008	Status:Case Added
	HQ File :01/83/050/00956/AM09/	RLA File :34/24/040/00114/AM09/	Lic.No/Date:3410022643 05.11.2008	Defer Date:
Decision : Not considered in this agenda.				

74	Case No.:11/33/83-ALC1/2008	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:33/83-ALC1/2008 12.11.2008	Status:Case Added
	HQ File :01/83/050/00957/AM09/	RLA File :05/24/040/00495/AM09/	Lic.No/Date:0510230359 05.11.2008	Defer Date:
Decision : Not considered in this agenda.				

75	Case No.:14/33/83-ALC1/2008	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:33/83-ALC1/2008 12.11.2008	Status:Case Added
	HQ File :01/83/050/00960/AM09/	RLA File :03/95/040/00601/AM09/	Lic.No/Date:0310493051 05.11.2008	Defer Date:
Decision : Not considered in this agenda.				

76	Case No.:12/33/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:33/83-ALC1/2008 12.11.2008	Status:Case Added
	HQ File :01/83/050/00958/AM09/	RLA File :05/24/040/00421/AM09/	Lic.No/Date:0510230387 06.11.2008	Defer Date:
	Decision : Not considered in this agenda.			

77	Case No.:13/33/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:33/83-ALC1/2008 12.11.2008	Status:Case Added
	HQ File :01/83/050/00959/AM09/	RLA File :05/24/040/00453/AM09/	Lic.No/Date:0510230388 06.11.2008	Defer Date:
	Decision : Not considered in this agenda.			

78	Case No.:15/33/83-ALC1/2008	Party Name:COLOURTEX INDUSTRIES LIMITED	Meet No/Date:33/83-ALC1/2008 12.11.2008	Status:Case Added
	HQ File :01/83/050/00961/AM09/	RLA File :03/94/040/00491/AM09/	Lic.No/Date:0310493217 06.11.2008	Defer Date:
	Decision : Not considered in this agenda.			

79	Case No.:16/33/83-ALC1/2008	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:33/83-ALC1/2008 12.11.2008	Status:Case Added
	HQ File :01/83/050/00962/AM09/	RLA File :34/24/040/00145/AM09/	Lic.No/Date:3410022658 06.11.2008	Defer Date:
	Decision : Not considered in this agenda.			

80	Case No.:17/33/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:33/83-ALC1/2008 12.11.2008	Status:Case Added
	HQ File :01/83/050/00963/AM09/	RLA File :03/94/040/00671/AM09/	Lic.No/Date:0310493251 06.11.2008	Defer Date:
	Decision : Not considered in this agenda.			

81	Case No.:18/33/83-ALC1/2008	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:33/83-ALC1/2008 12.11.2008	Status:Case Added
	HQ File :01/83/050/00964/AM09/	RLA File :05/24/040/00507/AM09/	Lic.No/Date:0510230564 07.11.2008	Defer Date:
	Decision : Not considered in this agenda.			

82	Case No.:19/33/83-ALC1/2008	Party Name:PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED,	Meet No/Date:33/83-ALC1/2008 12.11.2008	Status:Case Added
	HQ File :01/83/050/00965/AM09/	RLA File :02/24/040/00147/AM09/	Lic.No/Date:0210119461 07.11.2008	Defer Date:
	Decision : Not considered in this agenda.			

83	Case No.:20/33/83-ALC1/2008	Party Name:VIDHI DYESTUFFS MANUFACTURING LIMITED.,	Meet No/Date:33/83-ALC1/2008 12.11.2008	Status:Case Added
	HQ File :01/83/050/00966/AM09/	RLA File :03/95/040/00684/AM09/	Lic.No/Date:0310493371 07.11.2008	Defer Date:
	Decision : Not considered in this agenda.			

84	Case No.:23/33/83-ALC1/2008	Party Name:SHREYAS INDIA PVT. LTD.,	Meet No/Date:33/83-ALC1/2008 12.11.2008	Status:Case Added
	HQ File :01/83/050/00969/AM09/	RLA File :13/24/040/00019/AM09/	Lic.No/Date:1310027277 07.11.2008	Defer Date:
	Decision : Not considered in this agenda.			

85	Case No.:21/33/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:33/83-ALC1/2008 12.11.2008	Status:Case Added
	HQ File :01/83/050/00967/AM09/	RLA File :05/24/040/00439/AM09/	Lic.No/Date:0510230612 10.11.2008	Defer Date:
	Decision : Not considered in this agenda.			

86	Case No.:24/33/83-ALC1/2008	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:33/83-ALC1/2008 12.11.2008	Status:Case Added
	HQ File :01/83/050/00970/AM09/	RLA File :03/95/040/00204/AM09/	Lic.No/Date:0310493532 10.11.2008	Defer Date:
	Decision : Not considered in this agenda.			

87	Case No.:25/33/83-ALC1/2008	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:33/83-ALC1/2008 12.11.2008	Status:Case Added
	HQ File :01/83/050/00971/AM09/	RLA File :03/95/040/00175/AM09/	Lic.No/Date:0310493540 10.11.2008	Defer Date:
	Decision : Not considered in this agenda.			

88	Case No.: 26/33/83-ALC1/2008	Party Name:BAKER OIL TREATING (I) LTD.,	Meet No/Date:33/83-ALC1/2008 12.11.2008	Status: Case Added
	HQ File :01/83/050/00972/AM09/	RLA File :03/94/040/00777/AM09/	Lic.No/Date:0310493582 10.11.2008	Defer Date:
	Decision : Not considered in this agenda.			

89	Case No.: 22/33/83-ALC1/2008	Party Name:SHRISTI ENGINEERS & CONSULTANTS.	Meet No/Date:33/83-ALC1/2008 12.11.2008	Status: Case Added
	HQ File :01/83/050/00968/AM09/	RLA File :08/24/040/00105/AM09/	Lic.No/Date:0810075890 11.11.2008	Defer Date:
	Decision : Not considered in this agenda.			

90	Case No.: 27/33/83-ALC1/2008	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:33/83-ALC1/2008 12.11.2008	Status: Case Added
	HQ File :01/83/050/00973/AM09/	RLA File :08/24/040/00163/AM09/	Lic.No/Date:0810075927 11.11.2008	Defer Date:
	Decision : Not considered in this agenda.			

91	Case No.: 28/33/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:33/83-ALC1/2008 12.11.2008	Status: Case Added
	HQ File :01/83/050/00974/AM09/	RLA File :03/94/040/00661/AM09/	Lic.No/Date:0310493807 11.11.2008	Defer Date:
	Decision : Not considered in this agenda.			

92	Case No.: 29/33/83-ALC1/2008	Party Name:HIKAL LIMITED	Meet No/Date:33/83-ALC1/2008 12.11.2008	Status: Case Added
	HQ File :01/83/050/00975/AM09/	RLA File :03/94/040/00654/AM09/	Lic.No/Date:0310493814 11.11.2008	Defer Date:
	Decision : Not considered in this agenda.			

93	Case No.: 30/33/83-ALC1/2008	Party Name:J.OWEN & CO.	Meet No/Date:33/83-ALC1/2008 12.11.2008	Status: Case Added
	HQ File :01/83/050/00976/AM09/	RLA File :03/94/040/00781/AM09/	Lic.No/Date:0310493824 11.11.2008	Defer Date:
	Decision : Not considered in this agenda.			

Date:21.11.2008

Place:New Delhi

S.S.Mohan

Foreign Trade Development Officer